

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY 'G' Bench : NEW DELHI

BEFORE SHRI SHAMIM YAHYA, ACCOUNTANT MEMBER
AND
SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA NO. 2219/DEL/2024
(AY 2015-16)

SUSHIL KUMAR GOYAL,
33 PRAKASH APARTMENTS
5 ANSARI ROAD,
DARYA GANJ,
NEW DELHI – 2
(PAN: AANPG3584A)
(APPELLANT)

VS. ACIT, CIRCLE 52(1),
14TH FLOOR, BLOCK
E-2, CIVIC CENTRE,
NEW DELHI 2

(RESPONDENT)

Appellant by : None
Respondent by : Shri Amaninder Singh Dhindsa, Sr. DR.

Date of hearing : 29.11.2024
Date of pronouncement : 29.11.2024

ORDER

PER SHAMIM YAHYA, AM :

This appeal by the Assessee is directed against the Order dated 19.03.2024 of the Ld. CIT(A)/ NFAC, New Delhi relating to assessment year 2015-16.

2. None appeared on behalf of the Assessee before us at the time of hearing. However, the assessee's AR vide his letter dated 19.11.2024 which has been placed before us during the hearing, has mentioned that the

appeal may be treated as withdrawn as assessee has opted for Vivad Se Vishwas Scheme 2024 (DTVSV 2024) relating to assessment year 2015-16. In this behalf, assessee's AR filed Form 1 DTVSV 2024 and further stated that Income Tax Department has issued Form No. 2 dated 14.11.2024.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 29.11.2024.

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Sd/-
(SHAMIM YAHYA)
ACCOUNTANT MEMBER

SRBHATNAGAR

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Assessee/AO/CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi